

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A No. 2102 of 2020

Manoj Bhagat

@ Manoj Kumar Bhagat

... Petitioner

Versus

The State of Jharkhand

... Opp. Party

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA

For the Petitioner : Mr. Ranjit Kumar, Advocate

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

3/ 11.09.2020. Heard learned counsel for the petitioner and the learned counsel for the State.

The petitioner has been made accused in connection with Gopikandar P.S. Case No.03 of 2015, corresponding to G.R No.250 of 2015, S.T No. 167 of 2015, for the offences under Sections 302, 201 & 120-B of the Indian Penal Code.

A burnt dead body was recovered and the case was instituted against unknown. Subsequently, the dead body was identified to be that of the wife of the petitioner and in view of the allegation against the petitioner as made by his father-in-law that the deceased was being subjected to torture and thereafter murdered for demand of land in dowry, the earlier bail applications of the petitioner were rejected twice on merits by this Court.

Learned counsel for the petitioner has renewed the prayer for bail.

In the facts of this case, I am not inclined to release the petitioner on bail. Accordingly, the prayer for bail of the petitioner, Manoj Bhagat @ Manoj Kumar Bhagat, is hereby rejected.

(H. C. Mishra, J.)